

>ITEM NO.40

COURT NO.12 SECTION IX  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1896/2016  
STATE OF MAHARASHTRA & ANR. Petitioner(s)

VERSUS

DR. INDRAPALSINGH BANWARISINGH UIKEY & ORS. Respondent(s)  
(office report for directions)

Date : 09/01/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE DR. JUSTICE D.Y. CHANDRACHUD  
[IN CHAMBER]

For Petitioner(s) Mr. Shubhada Phattankar, Adv.  
Mr. Nishant Ramakantrao Katneshwarkar, Adv.

For Respondent(s) Mr. Akash Kakade, Adv.  
Ms. Anagha S. Desai, Adv.

UPON hearing the counsel the Court made the following

O R D E R

On the request of the learned counsel of the  
petitioners two weeks time is granted to comply with the  
office report dated 05.12.2016 by effecting service on  
Respondent Nos. 1 and 4.

(HEMALATHA MOHAN)  
SR.P.A. (SUMAN JAIN)  
COURT MASTER